

**“FORM 28**  
**THE PATENTS ACT, 1970**  
**(39 of 1970)**  
**AND**  
**THE PATENTS RULES, 2003**  
**TO BE SUBMITTED BY A SMALL ENTITY /STARTUP/EDUCATIONAL INSTITUTION**  
**[See rules 2 (fa), 2(fb), 2(ca) and 7]**

1	Insert name, address and nationality.	I/We ..... ..... applicant/ patentee in respect of the patent application no. ....or patent no..... hereby declare that I/we am/are a small entity in accordance with rule 2(fa) or a startup in accordance with rule 2(fb) or an educational institution in accordance with rule 2(ca) and submit the following document(s) as proof:
2	Documents to be submitted	
	i. For claiming the status of a small entity:	
	A. For an Indian applicant: Evidence of registration under the Micro, Small and Medium Enterprises Act, 2006 (27 of 2006).	
	B. In case of a foreign entity: Any other document.	
	ii. For claiming the status of a startup	
	A. For an Indian applicant: Any document as evidence of eligibility, as defined in rule 2(fb).	
	B. In case of a foreign entity: Any other document.	
	iii For claiming the status of an educational institution	
	A. For an Indian applicant: Any document as evidence of eligibility	
	B. In case of a foreign educational institution: Any other document.	
3	To be signed by the applicant(s) / patentee (s) / authorised registered patent agent.	The information provided herein is correct to the best of my/our knowledge and belief.  Dated this .....day of ..... 20...

4	Name of the natural person who has signed.	Signature .....
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	Designation and official seal, if any, of the person who has signed.	(Name) ..... (Designation) .....  To The Controller of Patents, The Patent Office, At.....”;
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